

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
DHARANI SUGARS AND CHEMICALS LIMITED

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	DHARANI SUGARS AND CHEMICALS LIMITED
2.	Date of incorporation of Corporate Debtor	04/06/1987
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Chennai
4.	Corporate Identity No. of Corporate Debtor	L15421TN1987PLC014454
5.	Address of the registered office and principal office (if any) of Corporate Debtor	PGP House 57, Sterling Road Nungambakkam, Chennai-600034, Tamilnadu, India
6.	Insolvency commencement date in respect of Corporate Debtor	29/07/2021
7.	Estimated date of closure of Insolvency Resolution Process	24/01/2022 (being the 180th day from insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as Interim Resolution Professional	Name: S.Rajendran IBBI Regn. No. IBBI/IPA-002/IP-N00098/2017-18/10241
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	2nd Floor, Hari Krupa, No. 71/1, Mc Nicholas Road, Chetpet, Chennai – 600 031 Email: cs.srajendran.associates@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	c/o S. Rajendran & Associates Company Secretaries 2nd Floor, Hari Krupa, No. 71/1, Mc Nicholas Road, Chetpet, Chennai – 600 031 Phone: + 91 44 2836 1636 # Email: claims.dharanisugars@gmail.com
11.	Last date for submission of claims	12/08/2021
12.	Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class	Not Applicable
14.	Relevant Forms and Details of authorized representatives are available at:	(a) Forms can be downloaded from: https://www.ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of M/s. DHARANI SUGARS AND CHEMICALS LIMITED vide its order dated 29th July 2021 in IBA/976/2019.



The creditors of M/s. DHARANI SUGARS AND CHEMICALS LIMITED are hereby called upon to submit their claims with proof on or before **12th August 2021** to the Interim Resolution Professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims (in Form C) with proof by electronic means only. The operational creditors (in Form B), workmen and employees (in Form D or E, as applicable) and other creditors (other than financial creditors and operational creditor) in Form F, may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claim shall attract penalties.

Date : 31st July 2021
Place: Chennai



A handwritten signature in black ink, appearing to be "S. Rajendran", with the date "31/7/21" written below it.

S. Rajendran
Interim Resolution Professional
IBBI Regn. No. IBBI/IPA-002/IP-N00098/2017-18/10241